

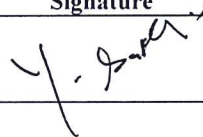
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY- MEMBER JUDICIAL

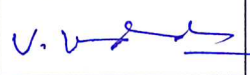
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.06.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP NO. 422/241/HDB/2019
NAME OF THE COMPANY	Geeta Plyboards Pvt Ltd
NAME OF THE PETITIONER(S)	Kiranmayee Jammula & (03) Others
NAME OF THE RESPONDENT(S)	Geeta Plyboards Pvt Ltd & (05)Others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Y. Suresh Narayana	Adv.	98498-66556	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkata Rammi Reddy	Advocate	vrrr@vengassociates.com 9542239039	

ORDER

Heard Counsel for the Petitioner. Perused the record. Counsel representing R1 & R2 present. No representation on behalf of other Respondents. Prima facie requirements under section 244 of the Companies Act, 2016 are fulfilled. Matter is admitted. Counsel for the Petitioner insisted to pass the reliefs in relation to the interim prayers sought expressing the urgency. While hearing the matter, counsel for the Respondents 1 & 2 stated that they already filed another petition bearing CP No.424/241/HDB/2019 arraying Respondent No.1 Company and others as parties, wherein properties and assets of the Company are one and the same, and prayed time for filing counter. Having convinced with the reasons submitted by the Petitioner's Counsel in relation to interim prayer (a), both the parties are directed to maintain status quo with regard to properties of the R1 Company ^{and} not to alienate the properties by way of sale, transfer or mortgage, dealing with, or in any other manner creating any encumbrance, until further orders.

Respondents are directed to file counter in relation to other interim reliefs and also to main reliefs. Put up the matter on 17.07.2019.


MEMBER JUDICIAL